FORM C

SUBMISSION OF CLAIM BY FINANCIAL CREDITORS

(Under Regulation 8 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

30.05.2025

From

Transrail Lightning Limited 501 A, B, C, E Fortune 2000, Block G, Bandra Kurla complex, Bandra East, Mumbai-400051, Maharashtra, India

To

The Interim Resolution Professional / Resolution Professional Mr. Kranthi Kumar Kedari Flat No. 101, Srikrishnas Rail Nilayam, G-134, Madhura Nagar, Hyderabad, Telangana- 500038 Kranthikumar 1980@gmail.com

Subject: Submission of claim and proof of claim.

Madam/Sir,

Transrail Lighting Limited, hereby submits this claim in respect of the corporate insolvency resolution process of Zapdor Engineering Private Limited. The details for the same are set out below:

	Relevant Particulars	
(1)	(2)	(3)
1.	Name of the financial creditor	Transrail Lighting Limited
2.	Identification number of the financial creditor (If an incorporated body, provide identification number and proof of incorporation. If a partnership or individual provide identification records* of all the partners or the individual)	f
3.	Address and email address of the financial creditor for correspondence	501 A, B, C, E FORTUNE 2000, BLOCK G, BANDRA KURLA COMPLEX, BANDRA EAST, MUMBAI- 400051, MAHARASHTRA, INDIA
4.	Details of claim, if it is made against corporate debtor as principal borrower: (i) Amount of claim (ii) Amount of claim covered by security interest, if any (Please provide details of security interest, the value of the security, and the date it was given) (iii) Amount of claim covered by guarantee, if any (Please provide details of guarantee held, the value of the guarantee, and the date it was given)	interest 10.05.2025 (ii) N/A

	(iv) Name and address of the guarantor(s)	
5.	Details of claim, if it is made against corporate	N/A
	debtor as guarantor:	
	(i) Amount of claim	
	(ii) Amount of claim covered by security interest, if	
	any	
	(Please provide details of security interest, the value	
	of the security, and the date it was given)	
	(iii) Amount of claim covered by guarantee, if any	
	(Please provide details of guarantee held, the value	
	of the guarantee, and the date it was given)	
	(iv) Name and address of the principal borrower	
6.	Details of claim, if it is made in respect of financial	
	debt covered under clauses (h) and (i) of sub-section	
	(8) of section 5 of the Code, extended by the	
	creditor:	
	(i) Amount of claim	
	(ii) Name and address of the beneficiary	
7.	Details of how and when debt incurred	ARISING OUT OF MEMORANDUM OF
		Understanding dated 28.08.2017
8.	Details of any mutual credit, mutual debts, or other	NIL
	mutual dealings between the corporate debtor and	
	the creditor which may be set-off against the claim	
9.	Details of the bank account to which the amount of	, ·
	the claim or any part thereof can be transferred	Lighting Limited
	pursuant to a resolution plan	Bank Name: ICICI Bank
		IFSC(RTGS) Code: ICIC0000059
		Beneficiary Account No.:
		005951000067
		Branch; Nagpur
.\	MAN OSA	
(Signa	ture of financial creditor or person authorised to act of	on its behalf)
[Please	e enclose the authority if this is being submitted on be	ehalf of the financial creditor
	HULIKA TIWARI	
	in BLOCK LETTERS	
	F MANAGER	
	on with or in relation to creditor	
Addres	ss of person signing	

*PAN, passport, AADHAAR Card or the identity card issued by the Election Commission of India.

DECLARATION

I, Madhulika Tiwari, Chief Manager of the Financial Creditor Company currently residing at [insert address], do hereby declare and state as follows: -

1. Zapdor Engineering Private Limited, the corporate debtor was, at the insolvency commencement date, being the 9th day of May 2025, actually indebted to me for a sum of INR 75,00,000 along with interest from 28.08.2017.

- 2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below:
 - i. Memorandum of Understanding dated 28.08.2017:
 - ii. Dishonoured Cheque No. 068299 dated 09.02,2018 of INR 1,00,00,000/-;
 - iii. Dishonoured cheques dated 15.09.2018, 30.09.2018 and 31.10.2018 for a total sum of INR 1,75,00,000/-;
 - iv. Calculation Sheet for the Claim Amount.
- 3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.
- 4. In respect of the said sum or any part thereof, neither I, nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following:
- 5. I undertake to update my claim as and when the claim is satisfied, partly or fully, from any source in any manner, after the insolvency commencement date.
- 6. I am / I am not a related party of the corporate debtor, as defined under section 5 (24) of the Code.
- 7. I am eligible to join committee of creditors by virtue of proviso to section 21 (2) of the Code even though I am a related party of the corporate debtor.

Date: 30.05.2025 Place: Mumbai

(Signature of the claimant)

VERIFICATION

I, Madulika Tiwari, the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom. Moori

Verified at Mumbai on this 30th day of May, 2025

(Signature of claimant)

Note: In the case of company or limited liability partnership, the declaration and verification shall be made by the director/manager/secretary/designated partner and in the case of other entities, an officer authorised for the purpose by the entity.]
